65

THE MINISTER OF INFORMA-TION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): Sir, I beg to lay on the Table—

I. (i) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Nineteenth Annual Report and Accounts of the Rehabilitation Industries Corporation Limited, Calcutta for the year 1977-78, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

(ii) Statement (in English and Hindi) giving reasons for the delay in laying the documents mentioned at (i) above. [Placed in Library. See No. LT-112/80 for (i) and (ii)]

II. A copy (in English and Hindi) of the Public Notice No. 1-PR-NP/ 79, dated the 18th May, 1979, notifying the basis of Newsprints entitlement to newspapers/periodicals. (Placed in Library. See No. LT-111/80].

III. A copy (in English and Hindi) of the Annual Report and Audited Accounts of the Children's Film Society, India, Bombay, for the year 1978-79, together with a statement giving reasons for the delay in laying the documents. [Placed in Library. See No LT-115/80].

Various Reports of the Law Commission of India and related papers

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table:—

I. A copy each (in English and 966 RS-3.

Hindi) of the following papers:-

(i) Sixty-ninth Report (May, 1977) of the Law Commission of India on the Indian Evidence Act, 1872.

(ii) Seventy-ninth Report of the Law Commission of India on the Delay and Arrears in High Courts and other Appellate Courts.

(iii) Eightieth Report (August, 1979) of the Law Commission of India on the Method of Appointment of Judges.

II. A copy each (in Hindi) of the following papers:

(i) Sixty-seventh Report (February, 1977) of the Law Commission of India on the Indian Stamp Act, 1899, together with a statement (in English and Hindi) giving reasons for the delay in laying the Report.

(ii) Seventy-fifth Report (October, 1978) of the Law Commission of India on Disciplinary Jurisdiction under the Advocates Act, 1961, together with a statement (in English and Hindi) giving reasons for the delay in laying the Report.

(iii) Seventy-seventh Report (November, 1978) of the Law Commission of India on Delay and Arrears in Trial Courts, together with a statement (in English and Hindi) giving reasons for the delay in laying the Report.

(iv) Seventy-eighth Report (February, 1978) of the Law Commission of India on Congestion of Under-trial Prisoners in Jails, together with a statement (in English and Hindi) giving reasons for the delay in laying the Report. [Placed in Library. See No. LT-121/80 for (I) and (II)].